



2026:AHC:43247

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 804 of 2026

Rana Pratap Singh And 10 Others

.....Petitioner(s)

Versus

State Of Up And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Avnish Kumar Rai, Dinesh Rai, Samarath Singh
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C., Narayan Dutt Shukla, Rituvendra Singh Nagvanshi, Sr. Advocate

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Learned counsel for the petitioners submitted that writ petition be dismissed as not pressed with liberty to file fresh petition.
2. In view of the statement made by learned counsel for the petitioners, the writ petition is dismissed as not pressed with liberty to file fresh petition.
3. It is further directed that learned counsel for the petitioners shall serve copy of the writ petition upon learned counsel for the caveator in the instant petition before filing fresh writ petition.
4. Office is directed to return the certified copies of the relevant documents after retaining the photo-copies of the same on record.

(Chandra Kumar Rai,J.)

February 24, 2026

Rameez